

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 126
IB-936(ND)/2020

IN THE MATTER OF:

The Vilas Condominium Association
Vs.
MGF Developments Limited

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 31.08.2021

CORAM:


SHRI P.S.N PRASAD
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Today, the Member (Technical) is on urgent official tour. Therefore, the matter is adjourned to 04.10.2021.


(P.S.N PRASAD)
MEMBER (JUDICIAL)